

(4)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/53/ (IB)/2017
NAME OF THE PETITIONER(S) : SHRIRAM CITY UNION FINANCE LTD
NAME OF THE RESPONDENT(S) : NEWS TODAY MEDIA PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	DHALAPATHI	Shree for Petitioner	
2.	Kumarpal Chopra	Respondent	

ORDER

Counsel for both the parties present. Counsel for Respondent submitted that as per section 7(3)(b), it is mandatory for the Petitioner to propose the name of IRP, as prescribed. But the same has not been done on or before 15.07.2017 as per the notification dated 29.06.2017 and ^{in a} ~~due to~~ non-compliance of section 7(3)(b). ^{It is} ~~As~~ ^{8V} seen that the matter was listed on 01.06.2017, 03.06.2017, 12.07.2017 and then again on 24.07.2017. The Petitioner has not complied with the said provision, ¹³² ~~As~~. Therefore, the Application is incomplete and **dismissed**. However, the Petitioner is at liberty to file fresh petition, if so desired.

S. Vijayaraghavan -
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)